

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 102**

**CP(CAA) No.25(CH)2023**  
**(2<sup>nd</sup> Motion)**

**IN THE MATTER OF**

**JBM Corporate Services Private Limited**

**..Petitioner Companies**

**Under Section: 230-232, CA 2013**

**Order delivered on 10.05.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:-**

**For the Petitioner** : Mr. Rajeev K. Goyal with Mr. Kartikeya Goel,  
**companies** Advocates

**For the Income Tax** : Mr. Yogesh Putney, Sr. Standing Counsel  
**Department**

**For the RD** : Mr. Vineet Khatri, Company Prosecutor

**For the Official** : Mr. Edward Augustine George, Advocate.  
**Liquidator**

**ORDER**

Heard the arguments advanced by the learned counsel for the petitioners. The learned counsel for the Income Tax Department is present and they have no objection to proceed with the proposal subject to protecting the interest of revenue. Company Prosecutor for RD is present and submitted that they are satisfied with the reply provided by the petitioners in response to their observations and no specific objection has been raised for accepting

the proposal as proposed by the petitioners. Advocate for the Office of OL has also endorsed no objection for allowing the proposal, the petitioners counsel has submitted that the meeting of the Shareholders and Creditors both Secured and Unsecured have been dispensed with during the First Motion Application and there is no Sectoral Regulator. CCI requirements are not attracted in this matter and also submitted that all other required compliances as per the provisions of Companies Act and under the relevant Rules are met with.

Order in this matter stands reserved.

**Sd/-**

**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

**Sd/-**

**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**